

GOVERNMENT OF PUDUCHERRY
PUDUCHERRY STATE EXECUTIVE COMMITTEE

No.104/PSEC/COVID19/2021-22

Puducherry, dt. 31/01/2022

ORDER.

Sub: PSEC -Containment of Resurgence of COVID 19 - Instructions Issued.

- Ref: 1. The Order No.40-3/2020-DM-1(A) dated 27/01/2022 of Ministry of Home Affairs, Government of India.
2. The Letter No.D.O.No.40-3/2020-DM-I(A) dt.27/01/2022 of Ministry of Home Affairs, Government of India.
3. The Order No. 104/PSEC/COVID19/ 2021 dated 12/04/2021, 20/04/2021, 21/04/2021, 26/04/2021, 27/04/2021, 03/05/2021, 08/05/2021, 09/05/2021, 19/05/2021, 23/05/2021,31/05/2021, 07/06/2021, 14/06/2021, 21/06/2021, 30/06/2021,15/07/2021, 31/07/2021 , 15/08/2021, 31/08/2021, 15-09-2021, 30-09-2021, 15-10-2021, 30-10-2021, 15-11-2021, 30/11/2021, 15/12/2021, 30/12/2021 and 06/01/2022 of the State Executive Committee, Puducherry.

The Ministry of Home Affairs, Government of India has issued directions vide Order 1st cited above, for taking evidence based containment measures for COVID-19 up to 28th February 2022.

Govt. of Puducherry has issued lockdown orders to contain the spread of COVID-19 virus. The last such lockdown order/ notification issued vide No.104/PSEC/COVID19/2021 dated 30/12/2021 and additional instructions issued vide order dated 06/01/2022 are effective upto 31st January, 2022 .

2. The following measures are issued under Disaster Management Act, 2005, **with immediate effect till 28th February, 2022 (mid-night)** for strict compliance by all concerned.

1.	Restrictions	<p>The following directions/ restrictions will apply with immediate effect till 28/02/2022 (mid-night)</p> <p>A. Social / Entertainment related gathering shall remain strictly prohibited.</p> <p>B. 1. All Administrative Secretaries/HODs shall ensure vaccination of all eligible staff under them. Guidelines for functioning of offices issued vide O.M.No.A.49011/12/2020/DPAR/CCD(2) dt.17/01/2022 shall be strictly complied with. Health Department shall ensure 100% coverage under vaccination for staff in the Health facilities. The Health Department shall vaccinate all eligible persons in the population urgently.</p> <p>2. The Educational Institutions shall scrupulously follow Standard Operating Procedures and ensure 100% vaccination. The Educational Institutions shall function as per the directions of the Directorate of School Education/ Directorate of Higher and Technical Education.</p> <p>3. All Private business/ commercial establishments shall operate but</p>
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shall ensure 100% vaccination of all eligible staff.

4. Restaurants/ Hotels/ Bars/ Liquor shops/ Hospitality sector establishments shall be permitted to operate and be responsible for strict adherence to the prescribed SOPs and all instructions / guidelines issued by Government from time to time as well as compliance of COVID appropriate behaviour (viz. wearing of masks, maintaining social distancing, regular hand washing and use of sanitizer etc) to contain the spread of COVID-19 virus. In case, any violation is found, strict penal / criminal action shall be taken against the owner of the restaurant / bar. They shall also ensure vaccination of all the eligible staff at the earliest.

5. Beach Road / Parks / Gardens shall remain open all the time on all days and the walkers shall compulsorily wear masks and maintain social distancing norms.

6. All religious places / places of worship shall be opened for public for Darshan and Archanai only upto 10.00 PM. Marriages shall be permitted to be conducted in the Religious Institutions but with a maximum of 25 members only at any point of time. Essential Poojas / Prarthanas / Rituals are permitted to be conducted only by the priests/employees of the respective religious place. However, relaxation is given to conduct temple or religious festivals that are normally performed in the UT of Puducherry by following Covid appropriate behaviour. The religious institutions shall strictly abide by the SOP prescribed by Ministry of Home Affairs and Ministry of Health and Family Welfare.

7. Marriage related gathering shall be permitted but with guests not exceeding 100 at any point of time.

8. Funeral/ last rites are permitted with participants not exceeding 20 at any point of time.

9. Industrial establishments, manufacturing centres and construction activities are permitted under the following terms and conditions;

(a) Factories, manufacturing units and construction activities that are operating must subscribe to following discipline.

(i). All the eligible employees should be vaccinated as per criteria at the earliest. Failure to get vaccinated will entail closure of the entity.

(ii). To scan body temperature of labourers pre-entry and confirm to COVID appropriate behaviour of all concerned.

(iii). If a labourer/ worker found positive, other labourers who have come into active contact with him to be quarantined with pay.

(iv). In case of any worker found to be positive, unit to be closed until completely sanitised.

(v). Lunch and tea breaks to be staggered for avoiding crowding. No common eating places.

	<p>(vi). Common toilet facilities to be sanitised frequently.</p> <p>(vii). If a worker is found positive he or she would be allowed medical leave and cannot be discontinued during this absence for this reason.</p> <p>10) All agricultural operations.</p> <p>11) Following essential services shall be permitted without any time restrictions:</p> <p>(i) POL Bunks, ATMs, Telecommunication, Internet services, Broadcasting and Cable services, Media, IT and IT enabled services, Water supply, Sanitation, Electricity supply, Cold storages and ware housing services, private security services, Law and order/ emergency/ municipal/ fire/ Courts as per orders of High Court.</p> <p>(ii) Dairy & Milk supply / booth, pharmacy, hospitals, medical labs, Pharmaceuticals, Opticians, medicines and medical equipments, distribution of news papers, ambulance and hearse vehicle services, medical and its allied activities shall be permitted.</p> <p>12. Film / TV serial shooting allowed with maximum of 100 people.</p> <p>13. All tourist places like boat house etc. may be permitted to operate by complying with COVID appropriate behaviour norms.</p> <p>14. Cinemas / Theaters / Multiplexes shall be permitted to operate upto 12.30 AM by strictly following SOP issued in this regard.</p> <p>15. The aforesaid shops / commercial establishments / permitted activities shall be closed down if they are found violating this lockdown order/ restrictions or COVID-19 appropriate behavior is not observed in and around their premises.</p> <p><u>NOTE</u> General Public are advised to buy provisions, vegetables and other items from the shops near their houses and not travel long distances for purchase of these items. Enforcement agencies/ Police shall prevent general public travelling long distances for purchase of essential commodities.</p>
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3. The Regional Administrators may align local restrictions in the area under their jurisdiction in keeping with restrictions in neighbouring states/ districts for the sake of better COVID management.

4. Extant guidelines/ instructions of MoH&FW and MHA, New Delhi shall be strictly enforced in the containment zones. The Enforcement officers concerned shall step up the imposition of fine on the violators under law. The National directives for COVID-19

management as specified in Annexure - I shall be strictly followed throughout the UT of Puducherry.

5. If it is found that the COVID appropriate behaviour is not being followed in Markets, Market complexes, Malls, Restaurants, Bar, Theaters and Multiplexes it shall be closed forthwith without any loss of time.

6. (a) All owners and persons working in shop / business establishment/ commercial establishment / industries are directed to get themselves vaccinated at the earliest, failing which they will not be allowed to function. The Municipality/ Commune Panchayat Commissioners shall arrange for the verification of COVID vaccination status in respect of owners and workers of shops and commercial establishments in their Jurisdiction. Likewise Labour Department and Traders Associations shall ensure 100% vaccination of the staff in the Industries. District Administration shall supervise this.

(b) Violation of restrictions by any establishment shall be fined to a maximum level as permissible under the laws applicable.

(c) Any person violating the aforesaid lockdown or the National Directives will be liable to be proceeded against as per provisions under section 51 to 60 of Disaster Management Act, 2005 and section 188 of IPC and other legal provisions as warranted.

7. The Health Department shall maintain proper records of each test conducted. It shall also arrange to send adequate samples for sequencing so as to detect mutant strains timely. It shall keep a close watch/ surveillance of persons coming from foreign countries in view of threat imposed by omicron strain. It shall also step up efforts for enforcing compulsory vaccination **particularly for old/ co-morbid people** besides carrying out door to door vaccination in the UT which is lagging in vaccination when compared to the many other States / UTs. It shall raise the proportion of RTPCR tests need for which has been raised by MOHFW, GOI in the past.

8. The Order No.Misc/Emergency order/12/2021 dated 04/12/2021 of the Director of Health, Puducherry enforcing compulsory vaccination for COVID-19 in the U.T. of Puducherry shall be complied by all concerned and those violating the said order will be liable for Penal action as per the provisions of the law.

9. The District Administration shall hold periodic meeting with the associations of traders / restaurants / hotels / industries and such other persons / bodies and sensitize them about the adherence to norms of COVID appropriate behaviour and vaccination and consequences that may visit for not following them.

10. This order substitutes all other previous orders issued on the subject and comes to force **with immediate effect** .

11. This issues as per directions of the Government / Hon'ble Lieutenant Governor, Puducherry.


31.1.22

(ASHOK KUMAR, I.A.S.)
SECRETARY (R&R) /
MEMBER SECRETARY (SEC)

To

1. All Members of PSDMA, Puducherry.
2. All Members of the State Executive Committee, Puducherry

3. All Commissioner-cum-Secretaries to Government, Puducherry
4. The Director General of Police, Puducherry.
5. The District Collector - Cum - Chairman, DDMA, Puducherry / Karaikal.
6. The Regional Administrator, Mahe / Yanam.
7. All Heads of Departments, Puducherry

Copy to:

1. The Hon'ble Chief Minister, Puducherry
2. The Chief Secretary to Govt., Puducherry
3. The Secretary to HLG, Puducherry.

ANNEXURE-I
NATIONAL DIRECTIVES FOR COVID-19 MANAGEMENT

1. Face coverings: Wearing of face cover is compulsory in public places; in workplaces; and during transport.
2. Social distancing: Individuals must maintain a minimum distance of 6 feet (2 gazkidoori) in public places.
Shops will ensure physical distancing among customers.
3. Spitting in public places will be punishable with fine, as may be prescribed by the State/ UT local authority in accordance with its laws, rules or regulations.

Additional directives for Work Places

4. Work from Home (WfH): As far as possible the practice of WfH should be followed.
5. Staggering of work/ business hours will be followed in offices, work places, shops, markets and industrial & commercial establishments.
6. Screening & hygiene: Provision for thermal scanning, hand wash or sanitizer will be made at all entry points and of hand wash or sanitizer at exit points and common areas.
7. Frequent sanitization of entire workplace, common facilities and all points which come into human contact e.g. door handles etc., will be ensured, including between shifts.
8. Social distancing: All persons in charge of work places will ensure adequate distance between workers and other staff.
